

Rep. by Act.....56...of 1974, S. 28 Sch. I.

THE PRESS AND REGISTRATION OF BOOKS
(AMENDMENT) ACT, 1965

No. 16 OF 1965

[22nd September, 1965]

An Act further to amend the Press and Registration of Books
Act, 1867

Be it enacted by Parliament in the Sixteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Press and Registration of Books (Amendment) Act, 1965. Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

25 of 1867. 2. Section 1 of the Press and Registration of Books Act, 1867 Amendment of section 1.
(hereinafter referred to as the principal Act) shall be re-numbered as sub-section (1) thereof, and—

(a) in sub-section (1) as so re-numbered, the definition of "India" shall be omitted;

(b) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

"(2) Any reference in this Act to any law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law in force in that State."

¹ 1st November 1965, vide Notification No. G.S.R. 1639, dated 30-10-1965, Gazette of India, Pt. II, Sec. 3(i), p. 1726.

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196 Press and Registration of Books (Amendment) [ACT 16 OF 1965]

Insertion
of new
section 5A.

3. After section 5 of the principal Act, the following section shall be inserted, namely:—

Keepers of
printing
presses and
printers and
publishers
of news-
papers in
Jammu and
Kashmir to
make and
subscribe
fresh
declarations
within
specified
period.

“5A. (1) No person who has made and subscribed a declaration in respect of any press under section 4 of the Jammu and Kashmir State Press and Publications Act, S. 1989 shall keep the press in his possession for the printing of books or papers after the expiry of a period of two months from the date of commencement of the Press and Registration of Books (Amendment) Act, 1965 unless before the expiry of that period he makes and subscribes a fresh declaration in respect of that press under section 4 of this Act. Jammu and Kashmir Act No. I of S. 1989.

(2) Every person who has subscribed to any declaration in respect of a newspaper under section 5 of the Jammu and Kashmir State Press and Publications Act, S. 1989 shall cease to be the editor, printer or publisher of the newspaper mentioned in such declaration after the expiry of a period of two months from the date of commencement of the Press and Registration of Books (Amendment) Act, 1965 unless before the expiry of that period he makes and subscribes a fresh declaration in respect of that newspaper under rule (2) of the rules laid down in section 5 of this Act.”

Amendment
of section 22.

4. In section 22 of the principal Act, the words “except the State of Jammu and Kashmir” shall be omitted.